

BEFORE THE HON’BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 200 OF 2026

IN THE MATTER OF:-

K.K. Yadav & Ors. ... Applicants
Versus
State of Haryana & Ors. ... Respondents

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Through



RAHUL CHOUDHARY



SHREEPURNA DASGUPTA
ADVOCATES

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Place New Delhi
Dated:- 20.07.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

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IN THE MATTER OF: -

K.K. YADAV & ORS.

... APPLICANTS

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... RESPONDENTS

ADDITIONAL AFFIDAVIT FILED ON BEHALF OF THE APPLICANT NO. 1

I, Krishna Kumar Yadav, s/o Late Shri Jai Ram, aged about 73 years, r/o House No. 201, GH 11, IMT Sector-1, Manesar, District Gurugram, Haryana-122051 do hereby solemnly affirm and declare on oath as under:

1. That the Deponent is the Applicant No. 1 in the above titled Original Application and conversant with the facts and circumstances of the case and competent to swear this Additional Affidavit.
2. That the above titled Original Application has been filed regarding the illegal construction of road, and allotment of plots on pond/wetland located in Khasra No. 41 of Village Naharpur Kasan, Tehsil Manesar, Gurugram District, Haryana. The Respondent No. 6 – Haryana State Industrial and Infrastructure Development Corp has since November 2025 started the activity of dewatering and filling up of pond and thereafter started construction of road.
3. That vide order dated 6.04.2026, this Hon'ble Tribunal had issued notice to the Respondents and also formed a Joint Committee to visit the site and file their report. The Applicant had completed service of the Application to all the Respondents by post on 27.04.2026 and by e-mail on 17.04.2026 and 4.05.2026 respectively. In support of that, the Applicant filed Proof of Service affidavit on 5.05.2026. However, the Respondent No. 6 started work at the site despite service of notice.
4. That thereafter, the Applicant No. 1 filed an Application for Stay with I.A. No. 372 of 2026 on 7.05.2026 raising the issue that despite informing the authorities



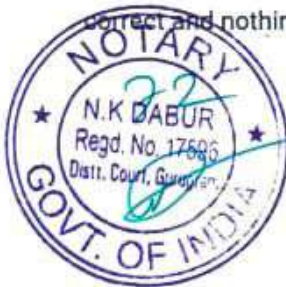
about the Issuing of notice on 17.04.2026, the Respondent have accelerated the work of construction of road on the wetland area. The Applicant submitted photographs as well of the same in Annexure A-1, Pg 83-84 of the IA.

5. It is submitted that after that, the work had stopped in the area. However, recently, the Applicant No. 1 observed that the Respondents have again started the construction activity in the area in July, 2026 in gross violation of the environmental laws such as the Wetland Rules, Water Act, and others. It is submitted that the Respondent No. 6 is acting in clear violation of the environmental laws which shall further destroy the water body if no action is taken.

A copy of the photographs dated 18.07.2026 is annexed herewith as ANNEXURE A-1.

6. That the above-mentioned Additional Affidavit has been filed with bona fide intent to protect the wetland in question, and is necessary for proper adjudication of the matter. It is submitted that no prejudice will be caused to the Respondents if this document is placed on record.

7. That the contents of the Additional Affidavit filed by the Applicant are true and correct and nothing material has been concealed therefrom.



[Signature]
DEPONENT

VERIFICATION

Verified on this 20 day of JUL 2026 that the contents of the present Affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

NOTARY Register No. 72

Date 20 JUL 2026

ATTESTED

N.K. DABUR Regd. No. 17596
Advocate & Notary
Distt. Court Gurugram (Hr.) India

[Signature]
DEPONENT



ANNEXURE A-1

Photographs as taken on 18.07.2026 showing construction at site on Khasra No. 41 of Village Naharpur Kasan, Manesar. Concretized slopes have been created t:



